National Company Law Tribunal Allahabad Bench Allahabad

CP No. 76/2002

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.09.2016.

NAME OF THE COMPANY: Shri Arvind Mohan Johri

Vs.

M/s Mohan Carlton Hotel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: u/s 397/398 of Companies Act, 1956.

SI. No. Name Designation Representation Signature?

1. CA Ariva Johan Petrtuover, Petrtioner Liverar

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2. Caelton hotels Respondent Wlanday Udai Chandan

Order dated 30.09.2016

CP No.76 (ND)/2002 Shri Arvind Mohan Johri Vs. M/s Mohan Carlton Hotel Pvt. Ltd.

Notice was issued to the respondents. Shri Udai Chandani Ld. counsel appeared for all the respondents and also filed a short counter affidavit. The petitioner in person Mr. Arvind Mohan Johari raised the preliminary objection that the company cannot be represented by the Directors because by virtue of provisions of Sections 164 and 167 of the Companies Act, 2013 these directors are exited from the Board having attained disqualification in law. The Bench have considered the circumstances highlighted by Mr. Johari and his submission that he had already written to the Central Government about vacancy of directors to the company.

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We have heard Ld. Counsel Shri Udai Chandani representing the respondents on the locus standi issue. For orders on this issue, list on 19.10.2016. In the meanwhile, both the parties are requested to file synopsis confining to the preliminary objection, along with supported documents.

The matter shall be listed on 19.10.2016.

SH.V.S.R. AVADHANI (Judicial Member)

SH. H.P. CHATUR VEDI (Judicial Member)

Dated 30.09.2016